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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH, NIZAM PALACE, KOLKATA.

O.A. No. 172 of 2017

IN THE MATTER OF :

An application under Section 19 of the  
Administrative Tribunal Act, 1985;

A N D

IN THE MATTER OF :

Miss Banani Das, daughter of Late Manik

Mohan Das, resident of Village -

Joynagar Rathatala (behind Bank of India),

Post - Office - Joynagar - Majilpur,

Police - Station - Joynagar, District - 24

Parganas (South), PIN Code - 743337.

.....Applicant.

= Versus =

1. The Union of India, through the

Secretary, Ministry of Defence,

Government of India,

New Delhi-110 001.

Ch

2. The Principal Controller of Defence

Accounts(Pension), Draupadi Ghat,

Allahabad - 211014

3. The CGDA, Ulan Batar Road, Palam,

New Delhi Cantonment, Pin - 110010

4. The Principal Controller of

Accounts(FYS), 10- A, S.K. Bose Road,

Kolkata - 700 001

... Respondents

No. O.A. 350/00172/2017

Date of order: 14.7.2017

Present: Hon'ble Ms. Jaya Das Gupta, Administrative Member

For the Applicant : Mr. B. Baidya, Counsel

For the Respondents : Ms. P. Goswami, Counsel

**O R D E R (Oral)**

**Per Jaya Das Gupta, Administrative Member:**

Ld. Counsel for both sides are present and heard.

2. In this case, the applicant has approached this Central Administrative Tribunal under Section 19 of the Administrative Tribunal Act, 1985 seeking the following reliefs:-

"(a) Direction be given upon the Principal Controller of Accounts (FYS), respondent no. 4 to consider and dispose of representation of the applicant dated 24.11.2016 by granting Family Pension to the applicant with effect from 23.12.2016 till her marriage or death as per statutory provision.

(b) A Direction be given upon the respondents to produce all the relevant documents of the case before the Hon'ble Tribunal in order to render consonable justice to the applicant.

(c) To pass such other order or orders and/or further order as to Your Lordships may deem fit and proper for the ends of justice."

3. So it appears that the applicant only wants that a direction be issued to the Principal Controller of Accounts (FYS), respondent No. 4 to consider and dispose of the representation of the applicant dated 24.11.2016 where she has prayed for family pension w.e.f. 23.12.2014 till her marriage or death as per statutory provision.

4. It appears that such representation dated 24.11.2016 has not been acted upon by the concerned respondent No. 4.

5. Hence, it is directed that the respondent No. 4 shall consider the representation of the applicant dated 24.11.2016 strictly as per rules within a period of two months from the date of getting a certified copy of this order and give a reasoned order to be communicated to the applicant within 2



weeks thereafter.

6. It is made clear that I have not gone into the merits of the case and all points are left open for consideration of respondent No. 4.

7. The O.A. is disposed of accordingly. No costs.

(Jaya Das Gupta)  
Administrative Member

SP